

3905

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

Original Application No.392/2022

In the matter of:

Prasoon Pant &amp; Anr. -----

APPLICANTS

Versus

Union of India &amp; Ors. -----

RESPONDENTS

L.D.O.H.: 15.07.2024

N.D.O.H.: 15.10.2024

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Respondent No.27

Through

  
Amit Goel and Vineet Saxena  
Advocates  
Ch. No.: 148, Western Wing,  
Tis Hazari Courts, Delhi-54  
Ph.: 9999907651  
Email: amitgoel.co@gmail.com

Delhi  
27.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

Original Application No.392/2022

In the matter of:

**Prasoon Pant & Anr.**

-----

APPLICANTS

Versus

**Union of India & Ors.**

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RESPONDENTS

**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 27**

**GALAXY GROUP.**

*Most respectfully showeth:*

1. On the last date of hearing, 15.07.2024, this Hon'ble Tribunal graciously granted an additional three weeks for the submission of replies and additional replies.
2. The answering Respondent categorically denies all allegations and averments contained in the Application/Petition and Committee report related to borewells, the usage of groundwater for commercial and construction purposes. These assertions are wholly unfounded and misleading. Any statements or allegations in the Application/Petition or committee reports not specifically addressed in this Reply are deemed expressly denied as wrong and false.

*Agd*

3. The Respondent acknowledges receipt of the 'Compilation of Submissions by all the parties in a tabulated form along with comments of the applicants' via email dated 10.07.2024. **The Project: "North Avenue" mentioned on page 20 does not belong to the answering Respondent.** The project "North Avenue-II" on page 21 is indeed developed by the Respondent, and Project: "Galaxy Shoppe" on page 23 is not a separate project but a part of "North Avenue-II". It is pertinent to mention here that the Occupancy Certificates for all towers of our project: North Avenue-II had been received already and it is also not an ongoing project. Further, it is informed that a request dated 12.07.2022, for enhancement of water flow because supply is *lessthan* requisite quantity in connection already provided in project: North Avenue-II, was written to the concerned Water Department GNIDA, which was duly received by hand, but not responded by the authority and hence the authority is at fault only. The copy of Occupancy Certificate for all towers in North Avenue-II *i.e.* A,B,D,E,F,G,H,I & J annexed as **ANNEXURE: A (Colly)** and the copy of request Letter dated 12.07.2022, request to GNIDA to enhance water supply, is annexed as **ANNEXURE: B.**
4. That the Respondent no. 27 once again reiterate that it has received notices from Uttar Pradesh Pollution Control Board in compliance of the Order of this Hon'ble Tribunal for its four projects only enquiring specifically about the borewells and those notices were duly replied alongwith all the relevant documents. The said four projects are:
- A. Project: **GALAXY BLUE SAPPHIRE PLAZA**  
(Company: GLD INFRAPROJECTS PVT. LTD.)
- B. Project: **GALAXY DIAMOND PLAZA**  
(Company: ASTEROID SHELTERS HOMES PVT. LTD.)

13/9/24

C. Project: **GALAXY ROYALE**  
(Company: PRITHVEELINK BUILDWELL PVT. LTD.)

D. Project: **GALAXY VEGA**  
(Company: PANCHTATVA PROMOTERS PVT. LTD.)

5. **That the Respondent submits that all the four mentioned projects stand fully developed and delivered along with Occupancy Certificates since long time before the filing of the present matter in this Hon'ble Tribunal. No construction activity of any type is going on at the any of the project.**
6. That Respondent No.27 further submits that it has not at all used ground water while those projects were constructed. The Respondent purchased the STP water from the NOIDA authority and hence used only STP water for construction purpose. The project-wise details of the STP water purchased from the NOIDA authority is as follows:

A. **Project: GALAXY BLUE SAPPHIRE PLAZA**  
**(Company: GLD INFRAPROJECTS PVT. LTD.)**

The documents regarding STP water purchased from NOIDA authority are annexed as **ANNEXURE: C (colly)** tabled below:

S.No.	Date	Receipt No.	Amount (Rs.)	Quantity (K.L.)	Actual Quantity Lifted	Period
1A	09-08-2016	1305	25,000	5000	4225	08/09/2016 to 31/07/2017
1B	09-08-2016	1305	25,000	5000	775	05/09/2017 to 25/09/2017

Agd

2A	21-02-2018	1594	20,000	4000	1610	03/03/2018 to 31/05/2018
2B	21-02-2018	1594	20,000	4000		
2C	21-02-2018	1594	20,000	4000	2390	01/06/2018 to 27/10/2018
3A	17-12-2018	1705	25,000	5000		
3B	17-12-2018	1705	25,000	5000	4800	01/01/2019 to 31/12/2019
3C	17-12-2018	1705	25,000	5000	5000	17/12/2018 to 31/03/2022
4A	17-09-2021	1951	25,000	5000		

B. **Project: GALAXY DIAMOND PLAZA**

**(Company: ASTEROID SHELTERS HOMES PVT. LTD.)**

The documents regarding STP water purchased from NOIDA authority are annexed as **ANNEXURE: D (colly)** tabled below:

S.No..	Date	Receipt No.	Amount (Rs.)	Quantity (K.L.)	Actual Quantity Lifted	Period
1A	05-01-2016	1144	25,000	5000	1420	01/07/2016 to 30/09/2016
1B	05-01-2016	1144	25,000	5000	2325	01/10/2016 to 28/02/2017

Argu

1C	05-01-2016	1144	25,000	5000	1255	01/03/2017 to 10/05/2017
2A	23-06-2017	1477	20,000	4000		
2B	23-06-2017	1477	20,000	4000	2960	10/07/2017 to 30/12/2017
2C	23-06-2017	1477	20,000	4000	1040	02/01/2018 to 30/04/2018
3A	07-03-2018	1599	20,000	4000		
3B	07-03-2018	1599	20,000	4000	1985	01/05/2018 to 31/12/2018

C. **Project: GALAXY ROYALE**

**(Company: PRITHVEELINK BUILDWELL PVT. LTD.)**

The documents regarding STP water purchased from NOIDA authority are annexed as ANNEXURE: E (*colly*) tabled below:

S.No..	Date	Receipt No.	Amount (Rs.)	Quantity (K.L.)	Actual Quantity Lifted	Period
1A	03-02-2016	1174	25,000	5000		
1B	03-02-2016	1174	25,000	5000	3700	01/11/2017 to 31/12/2018

*Agg*

D. Project: GALAXY VEGA(Company: PANCHTATVA PROMOTERS PVT. LTD.)

The documents regarding STP water purchased from NOIDA authority are annexed as ANNEXURE: F (colly) tabled below:

S.No..	Date	Receipt No.	Amount (Rs.)	Quantity (K.L.)	Actual Quantity Lifted	Period
1A	15-06-2015	945	20,000	4000		
2A	27-01-2016	1172	25,000	5000	1430	08/07/2016 to 30/09/2016
2B	27-01-2016	1172	25,000	5000	2260	01/10/2016 to 28/02/2017
2C	27-01-2016	1172	25,000	5000	1310	01/03/2017 to 10/05/2017
3A	23-06-2017	1478	20,000	4000		
3B	23-06-2017	1478	20,000	4000	2970	10/07/2017 to 30/12/2017
3C	23-06-2017	1478	20,000	4000	1030	02/01/2018 to 30/04/2018

E. Project: GALAXY NORTH AVENUE - II(Company: GALAXY DREAM HOME DEVELOPERS PVT. LTD.)

The documents regarding STP water purchased from NOIDA authority are annexed as ANNEXURE: G (colly) tabled below:

S.No..	Date	Receipt No.	Amount (Rs.)	Quantity (K.L.)	Actual Quantity Lifted	Period
1A	15-06-2015	946	20,000	4000		
2A	27-01-2016	1173	25,000	5000	1195	01/03/2017 to 08/05/2017
2B	27-01-2016	1173	25,000	5000	2385	01/10/2016 to 28/02/2017
2C	27-01-2016	1173	25,000	5000	1420	01/07/2016 to 30/09/2016
3A	23-06-2017	1479	20,000	4000		
3B	23-06-2017	1479	20,000	4000	1070	02/01/2018 to 30/04/2018
3C	23-06-2017	1479	20,000	4000	2930	10/07/2017 to 30/12/2017
4A	05-06-2018	1629	5,000	1000		
4B	05-06-2018	1629	5,000	1000	1000	06/06/2018 to 15/10/2018

7. That the Respondent asserts that these projects have been fully developed and delivered with Occupancy Certificates well before the filing of the present matter. No construction activities are currently underway at any of these projects therefore there is no question or scope of consumption of water for construction or commercial purpose by the Respondent.

Ajda

8. That it shall be pertinent to mention here that three projects Galaxy Vega, Galaxy North Avenue-II and Galaxy Royale are the residential projects which are fully constructed, delivered and fully occupied by the residents. The GNIDA failed to provide adequate supply of water required by the residents of the societies. Out of these, two projects, Galaxy Vega and Galaxy North Avenue-II has been handed over to the "Apartment Owners Association (AOA)" vide Handover Agreement dated 16.02.2023 and 18.06.2024 respectively. Since the date of handover of the society to the AOA, the Respondent have no interference or involvement in the maintenance and services of the society and therefore Respondent is not at all responsible for the decisions and activities of AOA. The handover agreement dated 16.02.2023 and 18.06.2024 for Galaxy Vega and Galaxy North Avenue-II societies are annexed as **Annexure: H and I** respectively.
9. That the Respondent Group remains committed to its societal and environmental responsibilities, having installed Rainwater Harvesting systems and functioning Sewage Treatment Plants. Recycled water is utilized for green areas and premises cleaning.
10. That the Respondent consistently complies with all legal regulations, having obtained the required NOCs from relevant departments. Despite several reminders, GNIDA has failed to provide water supply. The Respondent was thus compelled to extract groundwater to meet basic needs, awaiting GNIDA's regular water supply.
11. That it is the GNIDA's failure to provide adequate water supply despite full payment for water connections and development charges. The project Galaxy Blue Sapphire Plaza and Galaxy Diamond Plaza both has obtained borewell NOCs from the Ground Water Department. The copy of NOC from Ground Water Department alongwith payment Receipt for Project: Galaxy Diamond Plaza is also annexed herewith as **ANNEXURE: J (Colly)**.

Agar

12. That the Respondent has not violated any rules/regulations cited in the referred order of the Hon'ble Tribunal. Imposing any penalty/compensation would cause undue financial and irreparable harm to the Respondent. Instead, GNIDA should be held accountable for its failure to provide adequate water supply as per its bylaws and fundamental duties. Also, it was the duty of the GNIDA to install the "flow water meter" or should have given instructions to the Respondent, also, it was neither in the knowledge of the Respondent nor GNIDA ever instructed the Respondent to maintain any record. However, the Respondent on its own side has installed the flow water meter and is maintaining water record for its projects Galaxy Blue Sapphire Plaza and Galaxy Diamond Plaza.
13. That due to GNIDA's failure, the Respondent installed temporary bore-wells to provide essential potable water for survival. These bore-wells are not for commercial purpose or the source of income but a necessity for water supply.
14. That the Respondent adheres to all applicable rules, regulations, and guidelines as set forth by this Hon'ble Tribunal. There is no unauthorized extraction and misuse or theft of groundwater; any allegations to the contrary are based on false information intended to unjustly implicate the Respondent.
15. The Applicant has failed to establish a specific case against Respondent No. 27. Hence, any relief sought by the Applicant should not be granted, and the present Application should be dismissed with costs as it pertains to Respondent No. 27.

Agri

**PRAYER:**

It is, therefore, most respectfully prayed that in view of the aforesaid facts and circumstances, and in the interest of justice, the Original Application be dismissed in respect to Respondent No. 27, absolving the Respondent from any obligation to deposit any sums as penalty/compensation/fees/charges.

PRAYED ACCORDINGLY.

  
Respondent No.27

Through

  
Amit Goel and Vineet Saxena  
Advocates

Ch. No.: 148, Western Wing,  
Tis Hazari Courts, Delhi-54

Ph.: 9999907651

Email: amitgoel.co@gmail.com

Delhi  
27.07.2024

**VERIFICATION:**

I, Ajay Bisht, Authorised Representative of the Respondent No.27 does hereby verify that the contents of para 1 to 15 are true and correct to my knowledge based on record maintained at office and as per legal advice received and the last paragraph is the prayer to this Hon'ble Tribunal.

Verified at Delhi on this 27.07.2024.

  
Respondent No.27

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI

Original Application No.392/2022

In the matter of:

**Prasoon Pant & Anr.** -----

APPLICANTS

Versus

**Union of India & Ors.** -----

RESPONDENTS

**AFFIDAVIT**

I, Ajay Bisht aged 59 years S/o Mr. Sukhdev Singh Bisht R/o 116A, Pocket-E, GTB Enclave, Delhi-93, authorized representative of Galaxy Group of Companies having registered office at Unit No.105, First Floor, LSC, Vardhaman's Sidhant Shopping Plaza, Savita Vihar, Delhi 110092, do hereby solemnly affirm and declare as under:

That the under-signed Deponent is the Authorized Representative as per the authorization letter dated 04.05.2024 of the Respondent No.27 and from the knowledge derived from the records I am well conversant with facts and circumstances of the case and as such competent to swear the present affidavit.

2. That the accompanying "ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 27 GALAXY GROUP" has been drafted and filed on behalf of the Respondent Co. on the instruction of the Deponent and the Deponent have read and understood the contents of the same.



Agg

- 3. That the contents of the above said REPLY are true and correct as per the Deponent's knowledge and nothing material has been concealed there from and may kindly be read as part and parcel of this affidavit as the same are not repeated herein for the sake of brevity.
- 4. That all the photocopies of annexed documents are the true and correct copies of their respective originals.

*Affidavit*

Identify the deponent who has signed in my presence

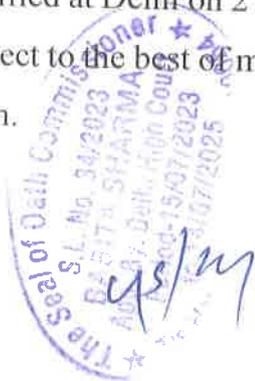
*Agd*

DEPONENT

27 JUL 2024

Verification:

Verified at Delhi on 27.07.2024 that the contents of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.



*Agd*

DEPONENT

IDENTIFIED THAT THE DEPONENT  
 Shri/Smt./Km.....  
 S/o W/o R/o.....  
 Identified by Shri/Smt.....  
 has solemnly affirmed that he/she  
 Delhi on.....  
 that the Contents of this Affidavit which have  
 been read and explained to him are true and  
 correct to his knowledge.

27 JUL 2024

3919

ANNEXURE : A  
(COLLY)

13.

**Greater Noida Industrial Development Authority**

Plot no-01, Sector-knowledge park-04, Greater Noida.

PLG/(BP)3101.../3676...

Dated...6/6/2018...

To,  
M/S GALAXY DREAM HOME DEVELOPERS (P) Ltd.  
H-175, SECTOR-63  
NOIDA

Sir,

I hereby certify that the erection/re erection / alteration / demolition of the building on plot no- GH-03/GC-3D, Sector-16C, Greater Noida , completed under the supervision of technical person or name Mr. Anuj Agrawal ,COA no- CA/ 1996/19503 and building has been inspected by officers of the authority and declare that the building conforms in all respects to the requirements of the regulations in respect of occupancy , structural safety based upon the structural stability certificate and the completion certificate submitted by the surrounding and is fit for occupation. I have to inform you that occupancy certificate of (433 flats in 3 towers & community block) (far=34997.994 and 15%=4352.015) as (Tower-A =84 units, FAR=5701.288, 15%=643.651), (Tower-B =140 units, FAR=12613.75, 15%=1163.94), (Tower-D =209 units, FAR=16141.15, 15%=1049.60), and (Community Block FAR=541.806)

total 433 units is being granted by the authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority your will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organizations.
5. Gate/s shall open on the service road only, direct access to main carriageway-shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green out side the plot.

Yours faithfully



Town planner

Encl: Copy of one set drawings ( )  
Copy to: G.M. (Engg.) for information and n.a.  
Copy to: S.M. (Builder) for n.a.  
Copy to: S.E. (Systems) for uploading on website

**Greater Noida Industrial Development Authority**

169, Chitvan Estate Sector-Gamma, Greater Noida.

Ref No- (Plg.)BP-3101(C)/2016/8075  
Dated. 4.11.2016

To,

**M/s Galaxy Dream Home Developers (P) Ltd.**  
**H-175, Sector-63,**  
**Noida**

Sir/ Madam,

I hereby certify that the erection/re erection/alteration/demolition of building on Plot No-GC-03D/GH-03 in Sector-16C, completed under the supervision of Technical Person or Name **Mr. Anuj Agarwal**, COA No.-CA/96/19503 and building has been inspected by the officers of the Authority and declare that the building conform in all respects to the requirements of the regulations in respect of occupancy. Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that **Part Occupancy Certificate {Builtup Area of FAR=43444.026 Sqm. & 15% Add. FAR Area=4887.684 sqm., Stilt Area=2141.423} {569 Flats in (Tower-E, Unit=190), (Tower-F, Unit=190), (Tower-G, Unit=133) & (Tower-J, Unit=56)+Commercial}** is being granted by the Authority with the following conditions.is being granted by the Authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only , direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully,

*Leenu*  
4/11/16  
**(LEENU SAHGAL)**  
G.M.(Planning&Arch)

Encl: One set of drawings( )  
Copy to G. M.( Engg) for information and n.a.

**G.M.(Planning&Arch)**

**Greater Noida Industrial Development Authority**  
169, Chitvan Estate Sector-Gamma, Greater Noida.

Ref No- (Plg.)BP/3101/2017/406  
Dated 7th/8th/2017

To,  
M/s Galaxy Dream Home Developers (P) Ltd.  
H-175, Sector-63,  
Noida

Sir, Madam,

I hereby certify that the erection/re erection/alteration/demolition of building on Plot No-GC-03D/GH-03 in Sector-16C, completed under the supervision of Technical Person or Name Mr. Anuj Agarwal, COA No.-CA/96/19503 and building has been inspected by the officers of the Authority and declare that the building conform in all respects to the requirements of the regulations in respect of occupancy. Structural safety based upon the structural stability certificate and the completion certificate submitted by the concerned Technical Personnel, hygienic and sanitary conditions inside and the surrounding and is fit for occupation. I have to inform you that Part Occupancy Certificate (Builtup Area of FAR=26194.631 Sqm. & 15% Add. FAR Area=2943.18 sqm., Stilt Area=1567.791) {292 Flats in (Tower-H, Unit=152) & (Tower-I, Unit=140)} is being granted by the Authority with the following conditions. is being granted by the Authority with the following conditions.

1. Before making any changes in the existing building prior permission from the Authority is required.
2. If demanded by the Authority you will be liable to pay charges for the provision of any further facilities/development/improvement.
3. A copy of the drawings shall always be kept at site and shall be made available to any officer of the Authority on demand.
4. You are required to follow the terms and conditions as indicated in lease deed and various NOC issued by different organisations.
5. Gate/s shall open on to the service road only, direct access to main carriage-way shall not be provided.
6. No parking will be done on road and parking shall be used only for purpose of users as designated in the plan.
7. You are required to maintain green outside the plot.

Yours faithfully,

*(Signature)*  
20/11/17  
(LEENC SAHGAL)  
G.M.(Planning&Arch)

Encl: (One set of drawings )  
Copy to G. M.(Engg. dept.) for information and n.a.  
Copy to Mgr. (Builder dept.) for information and n.a.  
Copy to Mgr. (Computer dept.) for information and n.a.

G.M.(Planning&Arch)

GALAXY  
NORTH AVENUE-II  
7/174 BHK HOMES, NOIDA EXTN

Galaxy  
Plaza

Galaxy  
Shoppes

Dated: 12/07/2022.

To

The Sr. Manager,  
Work Circle-10, WATER DEPT.  
Plot No.01, Knowledge Park-IV,  
Greater Noida Industrial Development Authority,  
Gautam Buddh Nagar (UP).

SUB: ENHANCEMENT OF WATER FLOW FOR PROJECT: "GALAXY  
NORTH AVENUE-II" AT PLOT NO.GC-03D/GH-03, GAUR CITY-2,  
SECTOR-16C, GNIDA.

Respected sir,

You are requested to enhance the water flow in connection already provided, as captioned  
subject, because supply of the water is very less than as required. The copies of occupancy  
certificates obtained enclosed for ready reference.

Please enhance flow of water as earliest.

Thanks and regards,

For Galaxy Dream Home Developers Pvt. Ltd.

*(Signature)*

(Aryan Kaushik)  
Authorised signatory  
M. No.9891302555

*(Signature)*  
12/7/22  
प्रदेश नगर विकास विभाग  
सर्वोच्च न्यायालय  
प्रदेश न्यायालय  
विश्व-विद्यालय (उत्तर प्रदेश)



**GALAXY DREAM HOME DEVELOPERS PVT. LTD.**

CIN : U45400DL2012PTC232583

Corp. Off.: Galaxy Blue Sapphire Plaza, 19th Floor, Plot No. C-03, Sector-04, Greater Noida-201009(U.P.)

Regd. Off.: Unit No. 105, First Floor, Vardhman's Sidhant, Shopping Plaza, LSC, Savita Vihar, Delhi-110092

Site Off.: Plot No. GC-03D/GH-03, Gaur City-2, Sector-16C, GNIDA.

Call: 0120-4805000 9211088000 | Email: info@thegalaxygroup.com | Website: www.thegalaxygroup.com

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-122 FOR MONTHS SEPTEMBER-2016 TO JULY-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT	TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1305	09.08.16	27	M/S G.L.D. INFRAPROJECTS PVT. LTD.	Plot No. - C-03, SEC-4, GR. NOIDA	25000.00	5000 KL	08.09.2016 - 31.07.2017	4225 KL	775 KL	123

JE 7/9/17

W/CL/16/DA

APE (V)

PE (Jai) Revenue

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF TREATED WATER LIFTED BY BUYER IN MONTHS OF AUGUST TO DECEMBER 2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	B.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT	TREATED WATER LIFTED QTY.	BALANCE QTY.	LOCATION
1	1305	09.08.16	27	M/S G.L.D. INFRA PROJECTS PVT. LTD.	Plot No. - C-05, SEC-4, CIR, NOIDA	25000.00	5000 KL.	03.09.2017 - 25.09.2017	775 KL.	NIL	50

*Arachy*  
 01/10  
 JE

*DA*

*APR*  
 APE

*PE (Jat) Revenue*

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**

STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM S.P. SECTOR-I 23/60 MONTHS OF SEPTEMBER-2016 TO MAY-2018

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT	TREATED WATER LIFTED QTY.	BALANCE QTY.	LOCATION	
1	1305	09.08.16	27	M/S G.L.D. INERAPROJECTS PVT. LTD.	C-05, SEC-4, GR. NOIDA	25000.00	6000 KL	08.09.2016 - 25.09.2017	5000 KL	NIL	123/50	
2	1594	21.02.18	32	M/S G.L.D. INERAPROJECTS PVT. LTD.	C-05, SEC-4, GR. NOIDA	20000.00	4000 KL	03.03.2018 - 31.05.2018	1610 KL	2390 KL	123	
<b>TOTAL</b>							<b>45000.00</b>	<b>9000 KL</b>		<b>6610 KL</b>	<b>2390 KL</b>	

  
JE

  
APE

  
DA

  
PE (Jal) Revenue

# Noida

## New Okhla Industrial Development Authority Noida

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Green - S.T.P. Copy  
Yellow - Office Copy

Sewage Treatment Plant ..... Sector 123 50

Book No. .... 32 .....

Receipt No. .... 1594 .....

Dated 21/02/18 .....

Received from M/s. G.L.D. Infra projects Pvt. Ltd.

Project ..... Plot No. C-3 ..... Sector Y.E.S. Noida

the sum of Rs. (In words) Twenty Thousand only on account of treated sewerage water for construction purpose, as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 ..... KL@Rs. 5/- /KL = Rs 20000/- .....

### Detail of Deposit

- 1. D.D. No. - 656592
- 2. Name of Bank - P.N.B.
- 3. D.D. Amount 20,000/-

Date :- 13/2/18

Above mention D.D. received by me

  
Divisional Accountant

  
Customer 9643326974

Authority Signatory  
Noida Authority



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

3928

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JUNE TO OCTOBER-2018**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1594	21.02.18	32	M/S G.L.D. INFRAPROJECTS PVT. LTD.	Plot No. - C-03, SECTOR-4, GR. NOIDA.	20000 00	4000 KL.	01.06.2018	27.10.2018	2390 KL	NIL	123

  
 \_\_\_\_\_  
 Asstt. Manager

  
 D.A.

  
 Manager

  
 Sr. Manager (Jat) Revenue

22

22



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## New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... / ..... Sector ..... 123

Book No. 35

Receipt No. 1705

Dated 17/12/18

Received from M/s. C.L.D. Infoprojects Pvt. Ltd.

Project ..... / ..... Plot No. C-3 Sector 4, Gm. Noida

the sum of Rs. (In words) Twenty Five Thousand on account of treated sewerage water for construction purpose. as per terms & conditions overleaf. only

[Quantity of Sewage treated water = 5000 KL @ Rs. 5/- /KL = Rs. 25000/-]

### Detail of Deposit

1. D.D. No. - 880717 Date :- 7/12/18  
 2. Name of Bank - PNB  
 3. D.D. Amount 25000/-

Above mention D.D. received by me

  
 Divisional Accountant

  
 9643326974  
 Customer

  
 Authority Signatory  
 Noida Authority



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers)
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

3931

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1305	09.08.16	27	M/S G.L.D. INFRAPROJECTS PVT. LTD.	Plot No. - C-03, SEC-4, GR. NOIDA	25000.00	5000 KL	08.09.16	31.07.17	4225 KL	775 KL	123
2	1705	17.12.18	35	M/S G.L.D. INFRAPROJECTS PVT. LTD.	Plot No. - C-03, SEC-4, GR. NOIDA	25000.00	5000 KL	01.01.19	31.12.19	4800 KL	200 KL	123

खण्ड में उपलब्ध अभिलेखों के आधार पर सत्यपन

Asstt. Manager (Jal-OA)

Manager (Jal-OA)

Sr. Manager (Jal-OA)

3B

25.

**NEW GICHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-50**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	G.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED	SEWAGE TREATED WATER BALANCE	STP LOCATION
1	1705	17.12.18	35	M/S G.L.D. INFRAPROJECTS PVT. LTD.	Plot No. - C-03, SEC-4, GR. NOIDA	26000.00	5000 KL	17.12.18	31.03.22	6000 KL	0 KL	50

खण्ड में उपलब्ध अभिलेखों के आधार पर

  
 Asst. Manager (Jai-OA)

  
 Manager (Jai-OA)

  
 Sr. Manager (Jai-OA)



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# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... Sector 50

Book No. 40 .....

Receipt No. 1951 .....

Dated 17/9/21 .....

Received from M/s. G.L.D. Infra projects Pvt. Ltd. .....

Project / ..... Plot No. AC-63 ..... Sector 4<sup>6<sup>th</sup></sup> Noted .....

the sum of Rs. (In words) Twenty Five Thousand on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 5000 ..... KL@Rs. 5/-/KL = Rs. 25000/- .....

### Detail of Deposit

1. D.D. No. - 440354 .....

Date :- 3/9/21 .....

2. Name of Bank - Yes Bank .....

3. D.D. Amount 25000/- .....

Above mention D.D. received by me

Divisional Accountant

*Chud Bal. 01*

Customer  
8595110942

17/9/21  
Authority Signatory  
Noida Authority

44



## Terms & Conditions

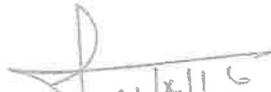
1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

*Manoj Kumar*

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITYSTATEMENT OF ISSUING TREATED EFFLUNT WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JULY TO SEPTEMBER-2016

Date of Application - 21.10.2016

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY NAME	ADDRESS OF COMPANAY	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		ACTUAL QTY. LIFTED (KL)	BALANCE QTY.	STP LOCATION	LOCATION AREA
1	1144	05.01.16	23	M/S ASTEROID SHELTERS HOMES PVT. LTD.	C-01A, SECTOR-4, GR. NOIDA	25000.00	5000 KL	01.07.2016	30.09.2016	1420 KL	3580 KL	123	GN

  
JE 21/10/16

  
APE (S)

  
PE (Revenue Noida)

1A

ANNEXURE : D  
(COPY)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITYSTATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR OCTOBER-2016 TO FEBRUARY-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1144	05.01.16	23	M/S ASTEROID SHELTERS HOMES PVT. LTD.	C-01A, SEC-4, GR. NOIDA	25000.00	5000 KL	01.10.2016	28.02.2017	2325 KL	1255 KL	123

  
JE 6/4/12

  
DA 6/4/17

  
APE (V)

  
PE (Jal) Revenue

3937

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR MONTHS MARCH TO JUNE-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1144	05.01.16	23	M/S ASTEROID SHELTERS HOMES PVT. LTD.,	C-01A, SEC-4, GR. NOIDA	25000.00	5000 KL	01.03.2017	10.03.2017	1255 KL	NIL	123

*[Handwritten Signature]*  
 9/10/17

*[Handwritten Signature]*  
 DA

*[Handwritten Signature]*  
 APE (V)

*[Handwritten Signature]*  
 PE (Jal) Revenue

10

31.



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Green - S.T.P. Copy  
Yellow - Office Copy

# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... Sector 123

Book No. 30

Receipt No. 1477

Dated 23/06/2017

Received from M/s. Asteroid Shelters Homes Pvt. Ltd.

Project ..... Plot No. C-01A Sector 4, G.P. Noida

the sum of Rs. (In words) Twenty Thousand only on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 KL@Rs. 5/- /KL = Rs. 20,000/- ]

### Detail of Deposit

- 1. D.D. No. - 656061
- 2. Name of Bank - P.N.B.
- 3. D.D. Amount 20,000/-

Date: 09/06/17

Above mention D.D. received by me

Divisional Accountant .

Amit Rai Sharma  
0522400022

Customer 23/06/17

Authority Signatory  
Noida Authority

2A

32.



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

Amit K. Sharma

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR 123 MONTHS OF JULY TO DECEMBER-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1477	23.06.17	30	M/S ASTEROID SHELTERS HOMES PVT. LTD.	PLOT NO.-C-01A, SEC-4, GR. NOIDA	20000.00	4000 KL	10.07.2017	30.12.2017	2960 KL	1040 KL	123

*Amrath*  
JE

*DA*  
DA

*7/2/17*  
APE

*PE (Ja) Revenue*

3941

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF JANUARY TO APRIL-2018

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1477	23.06.17	30	M/S ASTEROID SHELTERS HOMES PVT. LTD.	PLOT NO.-C-01A, SEC-4, GR. NOIDA	20000.00	4000 KL	02.01.2018	30.04.2018	1040 KL	Nil.	123

  
JE

  
DA

  
APE

  
PE (Jal) Revenue

20

35.

3942



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# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... 1 ..... Sector ..... 123 .....

Book No. 32 .....

Receipt No. 1599 .....

Dated 07/03/18 ✓

Received from M/s. Asteroid Shelters Homes Pvt. Ltd. ....

Project ..... 1 ..... Plot No. C-01A ..... Sector Y. Cor. Noida

the sum of Rs. (In words) Twenty Thousand only account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 KL @ Rs. 5/- /KL = Rs. 20,000/-]

### Detail of Deposit

1. D.D. No. - 656612 ..... Date :- 26/2/18

2. Name of Bank - PNB .....

3. D.D. Amount 20,000/- .....

Above mention D.D. received by me

Divisional Accountant

Customer

9643226974

Authority Signatory

Noida Authority

34

36.



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM MAY TO DECEMBER-2018**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1599	07.03.18	32	M/S ASTEROID SHELTERS HOMES PVT.LTD.	C-01A, SEC-4, GR. NOIDA	20000.00	4000 KL	01.05.2018	31.12.2018	1985 KL	2015 KL	123

  
Asstt. Manager

  
D.A. 1571129

  
Manager

  
Sr. Manager (Jai) Revenue



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## New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... Sector 123

Book No. 24 ..... UP-14N-1777, UP-14D-9756

Receipt No. 1174 ..... Dated 03-02-16

Received from M/s. Grauxsons Promoters Pvt. Ltd. (Prithveelink Builders Pvt. Ltd.)

Project ..... Plot No. 69H-03 Sector 16C G.M. Noida

the sum of Rs. (In words) Twenty Five Thousand only on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 5000 KL @ Rs. 5/- /KL = Rs. 25000/-]

### Detail of Deposit

1. D.D. No. - 002842 ..... Date :- 28-01-16  
 2. Name of Bank - HDFC BANK  
 3. D.D. Amount 25000/-

Above mention D.D. received by me

Divisional Accountant.

*Present*  
 Customer 9570016676

*[Signature]*  
 Authority Signatory  
 Noida Authority



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

*[Handwritten signature]*  
*[Handwritten text]*

3947

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**

**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM NOVEMBER-2017 TO DECEMBER-2018**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.
1	1174	03.02.16	24	M/S GAURSONS PROMOTORS PVT LTD (Prithveelink Buildwell Pvt. Ltd.)	GH - 03, 16C, GR. NOIDA	25000.00	5000 KL	01.11.2017	31.12.2018	3700 KL	1300 KL

  
Asstt. Manager

  
D.A. 15/11/18

  
Manager

  
Sr. Manager (Jal) Revenue

18  
41.



New Okhla Industrial Development Authority  
Noida

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Green - S.T.P. Copy  
Yellow - Office Copy

Sewage Treatment Plant..... 123 ..... Sector..... 123

Book No. .... 19 .....

Receipt No. .... 945 .....

Received from M/s. .... Panch Tatra Promoters Pvt. Ltd. .... Dated.. 15/06/2015

Project..... Plot No. GH-08c ..... Sector Techzone-IV

the sum of Rs. (In words) Twenty Thousand on account of treated sewerage water for construction purpose. as per terms & conditions overleaf. *Car No. 1234*

[Quantity of Sewage treated water = 4000 ..... KL@Rs. 5 ..... /KL = Rs. 20,000/-]

Detail of Deposit

- 1. D.D. No. - 250469
- 2. Name of Bank - Punjab National Bank Date :- 27/5/15
- 3. D.D. Amount 20,000/-

Above mention D.D. received by me

Divisional Accountant

*[Signature]*  
Customer

*[Signature]*  
Authority Signatory  
Noida Authority

ANNEXURE : F  
(COPY)

14

42.



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S.: 456 to meet the water parameter suitable for construction purposes..
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. SBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purposes only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

  
(Customer Sign.)

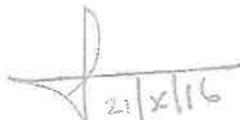
3950

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

STATEMENT OF ISSUING TREATED EFFLUNT WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JULY TO SEPTEMBER-2016

Date of Application - 21.10.2016

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY NAME	ADDRESS OF COMPNAY	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		ACTUAL QTY. LIFTED (KL)	BALANCE QTY.	STP LOCATION	LOCATION AREA
1	1172	27.01.16	24	M/S PANCHIATVA PROMOTORS PVT. LTD.	GH-08C, TECHZONE-IV, GR. NOIDA	25000.00	5000 KL	08.07.2016	30.09.2016	1430 KL	3570 KL	123	GN

  
JE  
21/10/16

  
APE (S)

  
PE (Revenue Noida)

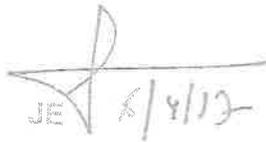
24

44.

3951

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR OCTOBER-2016 TO FEBRUARY-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	G.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1172	27.01.16	24	M/S PANCHTATVA PROMOTORS PVT. LTD.	GH-08C, TECHZONE-IV, GR. NOIDA	20000.00	5000 KL	01.10.2016	28.02.2017	2260 KL	1310 KL	123

JE  8/4/17

DA  6/4/17

  
 APE (V)

  
 PE (Jal) Revenue

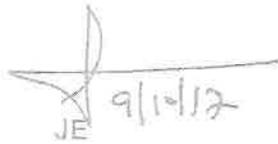
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45.

3952

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR MONTHS MARCH TO JUNE-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1172	27.01.16	21	M/S PANCHTATVA PROMOTORS PVT LTD	GH-08C, TECHZONE-IV, G. NOIDA	75000.00	5000 KL	01.03.2017	30.06.2017	1310 KL	NIL	123

  
JE 9/10/12

  
DA

  
APE (V)

  
PE (Jal) Revenue

28

46



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Pink - J.E. Copy  
Green - S.T.P. Copy  
Yellow - Office Copy

# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... / ..... Sector ..... 123 .....

Book No. 30 .....

Receipt No. 1478 .....

Dated 23/06/2017

Received from M/s. Panchtatra Promoters Pvt. Ltd. ....

Project ..... / ..... Plot No. CH-08C ..... Sector Techzone-IV  
Noida

the sum of Rs. (In words) Twenty Thousand only on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 ..... KL@Rs. 5/- /KL = Rs. 20000/-]

### Detail of Deposit

- 1. D.D. No. - 656060 ..... Date :- 09/06/17
- 2. Name of Bank - PNB .....
- 3. D.D. Amount 20,000/- .....

Above mention D.D. received by me

Divisional Accountant

Amit K. Sharma  
Customer 23/06/17

Authority Signatory  
Noida Authority

34  
47.



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

Amit Kr. Sharma

3955

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF JULY TO DECEMBER-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1478	23.06.17	30	M/S PANCHTATVA PROMOTORS PVT LTD	GH-08C, TECHZONE-IV, GR. NOIDA	20000.00	4000 KL	10.07.2017	30.12.2017	2970 KL	1030 KL	123

*Arcey*  
JE

*BA*  
9/12/18

*7/12/18*  
APE

*PE (Jal) Revenue*

38

49.

## NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP 3 TOTOR-123 MONTHS OF JANUARY TO APRIL-2018

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1478	23.06.17	30	M/S PANCHTATVA PROMOTORS PVT LTD	G14-ARC, TECHZONE-IV, GR, NOIDA	20000.00	4000 KL	02.01.2018	30.04.2018	1030 KL	NIL	123



JE



DA



APE



PE (Jal) Revenue



# New Okhla Industrial Development Authority Noida

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Yellow - Office Copy

Sewage Treatment Plant..... 123 ..... Sector..... 123

Book No. .... 19 .....

Receipt No. .... 946 .....

Dated. 15/06/2015

Received from M/s. Galaxy Dream Homes Developers Pvt. Ltd. ....

Project..... Plot No. GC-03D/GH-3 Sector 16C GZ, Noida.

the sum of Rs. (In words) Twenty Thousand on account of treated sewerage water for construction purpose, as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 KL@Rs. 5 /KL = Rs. 20,000/-]

### Detail of Deposit

- 1. D.D. No. - 250470
- 2. Name of Bank - PNB
- 3. D.D. Amount - 20,000/-

Date :- 27/5/15

Above mention D.D. received by me

Divisional Accountant

*[Signature]*  
Customer  
9711282060

*[Signature]*  
Authority Signatory  
Noida Authority

ANNEXURE: 9  
(Copy)

14

51.



## Terms & Conditions

1. The Treated Sewerage water is available on Ist come Ist serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S.: 456 to meet the water parameter suitable for construction purposes..
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. SBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat-authority is case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purposes only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

  
 (Customer Sign.)

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FOR MONTHS MARCH TO JUNE-2017

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.I. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1173	27.01.16	24	M/S GALAXY DREAM HOMES DEVELOPERS PVT LTD	GC-03D,GH-03, SEC-16C, GR, NOIDA	25000.00	5000 KL	01.03.2017	03.05.2017	1195 KL	NIL	123

*[Signature]*  
 JE 9/10/17

*[Signature]*  
 DA

*[Signature]*  
 APE (V)

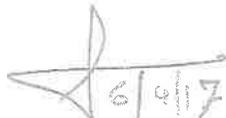
*[Signature]*  
 PE (Jal) Revenue

3960

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**

**STATEMENT OF ISSUING TREATED WATER LIFTED BY BUILDER FROM STP SEC TOR-123 FOR OCTOBER-2016 TO FEBRUARY-2017**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1173	27.01.16	24	M/S GALAXY DREAM HOMES DEVELOPERS PVT. LTD.	GC-03D/GH-03, SEC-16C, GR. NOIDA	25000.00	5000 KL	01.10.2016	28.02.2017	2385 KL	1195 KL	123

  
JE

  
DA

  
APE (M)

  
PE (Jal) Revenue

22

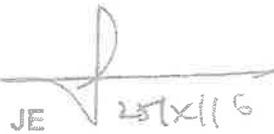
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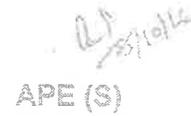
NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

STATEMENT OF ISSUING TREATED EFFLUNT WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JULY TO SEPTEMBER-2016

Date of Application - 21.10.2016

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY NAME	ADDRESS OF COMPANAY	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		ACTUAL QTY. LIFTED (KL)	BALANCE QTY.	STP LOCATION	LOCATION AREA
1	1173	27.01.16	24	M/S GALAXY DREAM HOMES DEVELOPERS PVT. LTD.	GC-03D/GH-03, SEC-16C, GR. NOIDA	25000.00	5000 KL	01.07.2016	30.09.2016	1420 KL	3580 KL	123	GN

JE  25/10/16

 25/10/16  
APE (S)

  
PE (Revenue Noida)



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Green - S.T.P. Copy  
Yellow - Office Copy

# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... / ..... Sector ..... 123 .....

Book No. 30 .....

Receipt No. 1479 .....

Dated 23/06/2017

Received from M/s. Galaxy Dream Home Developers Pvt. Ltd. ....

Project ..... / ..... Plot No. G7C-03D/GH-2 Sector 16 C, Noida

the sum of Rs. (In words) Twenty thousand only on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 4000 ..... KL@Rs. 5/-/KL = Rs. 20,000/- .....

### Detail of Deposit

- 1. D.D. No. - 217444 .....
- 2. Name of Bank - Syndicate Bank .....
- 3. D.D. Amount .....

Date :- 08/06/17

Above mention D.D. received by me

Divisional Accountant

Amid Krishna  
Customer 08284200000  
23/06/17

Authority Signatory  
Noida Authority

34



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

*Amit K. Sharma*

3964

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF JANUARY TO APRIL-2018

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1479	23.06.17	30	M/S GALAXY DREAM HOMES DEVELOPERS PVT LTD	GC-03D/GH-03, SEC-16C, GR, NOIDA	20000.00	4000 KL	02.01.2018	30.04.2018	1070 KL	NIL	123

  
JE

  
DA

  
APE

  
PE (Jal) Revenue

38

58.

# 3965

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY  
STATEMENT OF TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 MONTHS OF JULY TO DECEMBER-2017

S.No.	RECEIPT NO	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	B.D AMOUNT (₹)	TREATED WATER PURCHASED	PERIOD OF STATEMENT		TREATED WATER LIFTED QTY.	BALANCE QTY.	STP LOCATION
1	1479	23.06.17	30	M/S GALAXY DREAM HOMES DEVELOPERS PVT LTD	GC-03D/GH-03, SEC-16C, GR, NOIDA	20000.00	4000 KL.	10.07.2017	30.12.2017	2930 KL	1070 KL	123

*Amrity*  
JE

*DA*  
DA

*7/2/18*  
APE

*PE (Ja)*  
PE (Ja) Revenue

3C

59.

3966



White - Customer Copy  
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Green - S.T.P. Copy  
Yellow - Office Copy

# New Okhla Industrial Development Authority Noida

Sewage Treatment Plant ..... / ..... Sector ..... 123 .....

Book No. 33 .....

Receipt No. 1629 .....

Dated 05/06/18 .....

Received from M/s. Galaxy Dream Home Developers Pvt. Ltd. ....

Project ..... / ..... Plot No. GC-03/GH-3 ..... Sector 16C, G.M. Noida .....

the sum of Rs. (In words) Five Thousand only on account of treated sewerage water for construction purpose. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 1000 ..... KL@Rs. 5/-/KL = Rs. 5000/- .....

### Detail of Deposit

- 1. D.D. No. - 332184 .....
- 2. Name of Bank - Syndicate Bank .....
- 3. D.D. Amount - 5000/- .....

Date :- 01/06/18 .....

Above mention D.D. received by me

Divisional Accountant

Customer

Authority Signatory  
Noida Authority

44

60.



## Terms & Conditions

1. The Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M. to 6.00 P.M. daily.
2. The treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour/their families or human being/animal use.
3. The treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S. : 456 to meet the water parameter suitable for construction purposes.
4. NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purposes.
5. NOIDA is not responsible to meet the demand as per schedule & time of colonizers/builder.
6. BBR technique treated sewage water is available from STP Sector-54, STP Sector-50 & STP Sector-123
7. CEO NOIDA will be appellat authority in case of any dispute & the decision shall be binding to NOIDA as well as builder/Colonizers.
8. NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
9. NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder/colonizer.
10. NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
11. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purpose only & further bonafide use of treated sewerage water shall be the responsibilities of the builders/colonisers/persons getting treated sewerage water from NOIDA.
12. In case of misuse, the penal action as per prevailing law shall be initiated.
13. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar and High Court in Allahabad shall have exclusive jurisdiction to adjudicate disputes arising from the terms here in.

3968

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY**  
**STATEMENT OF SEWAGE TREATED WATER LIFTED BY BUILDER FROM STP SECTOR-123 FROM JUNE TO OCTOBER-2018**

S.No.	RECEIPT NO.	RECEIPT DATE	BOOK NO.	COMPANY / PROJECT NAME	COMPANY / PROJECT ADDRESS	D.D. AMOUNT (₹)	SEWAGE TREATED WATER PURCHASED QTY.	PERIOD OF STATEMENT		SEWAGE TREATED WATER LIFTED QTY.	SEWAGE TREATED WATER BALANCE QTY.	STP LOCATION
1	1629	05.06.18	33	M/S GALAXY DREAM HOMES DEVELOPERS PVT LTD	GC-03D/GH-03, SEC-16C, GR. NOIDA	5000.00	1000 KL	06.06.2018	15.10.2018	1000 KL	NIL	123

  
Asstt. Manager

  
D.A. 157119

  
Manager

  
Sr. Manager (Jal) Revenue

4B

62.

3969

INDIA NON JUDICIAL



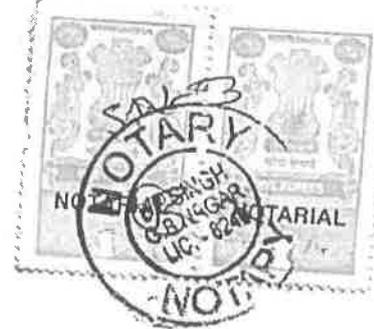
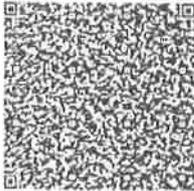
Government of Uttar Pradesh

e-Stamp



Certificate No.	: IN-UP42257463894608V
Certificate Issued Date	: 22-Feb-2023 06:12 PM
Account Reference	: NEWIMPACC (SV)/ up14055404/ GAUTAMBUDDH NAGAR 2/ UP-GBN
Unique Doc. Reference	: SUBIN-UPUP1405540478444129896785V
Purchased by	: PANCH TATVA PROMOTERS PRIVATE LIMITED
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: PANCH TATVA PROMOTERS PRIVATE LIMITED
Second Party	: GALAXY VEGA APARTMENT OWNERS ASSOCIATION
Stamp Duty Paid By	: PANCH TATVA PROMOTERS PRIVATE LIMITED
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

सत्यमेव जयते



Please write or type below this line

For Panch Tatva Promoters Private Limited

*[Signature]*  
Authorized Signatory

*[Signature]* Sajay Serragout  
*[Signature]* 29 am  
GALAXY VEGA APARTMENT OWNERS ASSOCIATION  
Reg. GSN07213/2021-22



Statutory Alert

1. The authenticity of this Stamp certificate should be verified at [www.shrestamp.com/](http://www.shrestamp.com/) or using a Stamp Mohla App of Stock Holding Company of India.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. In case of any discrepancy please inform the Competent Authority.



## AGREEMENT



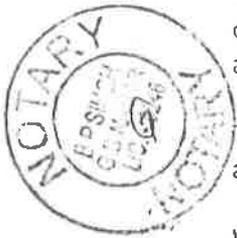
This Agreement for handing over of maintenance, common area and facilities is made ("the Agreement") and executed at Gautam Buddha Nagar on this February 16<sup>th</sup>, 2023 by and between: M/s Panch Tatva Promoters Pvt. Ltd. A Company incorporated under the provisions of The Companies Act, 1956 and having its registered office at Unit No. 105, First Floor, vardhman's Sidhant Shopping Plaza, LSC, Savita Vihar, Delhi-110092 through its Authorized Signatory, Mr. Aryan Kaushik Authorized Vide Resolution dated February 16<sup>th</sup>, 2023 passed by the Board of Directors to sign and execute this agreement for and on behalf of the Company, hereinafter referred to as "the Developer/First Party"

AND

The Galaxy Vega Apartment Owners Association, an association formed and registered under the Societies Registration Act, 1860 having its office at Galaxy Vega, Through its President Mr. Sanjay Sarswat and Secretary Mr. Sachchida Nand Jha and Treasure Mr. Narendra Gaur jointly authorized Vide Resolution dated February 3<sup>rd</sup>, 2023 to sign and execute this agreement for and on behalf of the association, hereinafter referred to as the "the Association/Second Party/AOA".

The First Party and the Second Party shall, unless excluded by or repugnant to the subject or context, be deemed to mean and include their executors, administrators and permitted assignees.

The First Party and the Second Party shall hereinafter individually be referred to as the Party and collectively as the Parties.



## WHEREAS:

- i. The Developer has been allotted a piece of land admeasuring about 20240 sq. mtrs. on Plot No. District Gautam Budh Nagar by Greater Noida Industrial Development Authority (hereinafter as GNIDA) to the Developer vide allotment letter, No. PROP/BRS-03/2010/1732 dated:- 18/08/2010 for the development of Group Housing Society date
- ii. The Developer has developed a group housing residential complex under the name and style "The Galaxy Vega" along with Commercial Area (hereinafter as "complex/Project") comprising of several multi-storied towers/buildings, having residential flats along with other common services and facilities being part of the complex In accordance with the sanctioned building plans on Group Housing Plot No. GH 08C area/land measuring 20240sq. mtrs., situated at Sector Tech Zone IV, Gr. Noida, District Gautam Budh Nagar, U.P. allotted and leased to it by Greater Noida Industrial Development Authority ("GNIDA") And the developer has assured, committed and undertaken that they have constructed said residential units and shop strictly in accordance with sanctioned building site plans, drawings, designs and specifications sanctioned by the competent authority and the building

*[Signature]*

*[Signature]*



as regards their quality and quantities specified in the drawings without any violation or contravention thereto.

And Whereas the fittings, fixtures, amenities and facilities provided in said project, residential units and commercial shops are and part and parcel of this agreement, duly signed by both the parties in token of their correctness and acceptance, are actually available at site and are according to site and have been made available in said project and commercial shops are also as per specifications, designs and drawings sanctioned and approved by the competent authorities and not at all in violation or contravention of any specification or stipulations.

iii. The Society "Galaxy Vega " consist of ( ) of Residential Units in of towers and Shops in the said Complex.. The Developer has obtained occupancy certificates from GNIDA for the entire society and complex and further handed over the possession of the flats in the complex to the respective owners. The copies of the occupancy certificates are enclosed with this agreement.

iv. The owners of the flats in the complex have formed an association in the name of "Galaxy Vega Apartment Owners Association" for the welfare of residents of the Complex as mandated under the Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Act, 2010 read with Rule 3 of Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Rules, 2011.

v. The Second Party is the association of the apartment owners who have purchased flats from the Developer in the Complex, constituted under the provisions of the Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Act, 2010 read with Rule 3 of Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Rules, 2011 (Hereinafter called "the U.P. Apartment Act").

Vi The Second Party has represented & assured to the Developer that it is legal, validly and lawfully constituted association of flat owners of the Complex Registered under the Provisions of Societies Registration Act, 1860 having the Registration no. GBN/07213/2021-2022 issued by the Deputy Registrar, Meerut on 17/09/2021 & having its validity upto 16/09/2026 as mandated under the U.P. Apartment Act and there is no dispute among the office bearers of the association. Also, the members of the association have unanimously resolved to execute this Agreement between the parties.

Vii The Second Party has represented & assured to the Developer that the Second Party is duly elected body of the Apartment Owners Association comprises of 1) Mr. Sanjay Saraswat- President ;



For Panch Tatra Promoters Private Limited

*[Signature]*  
Authorized Signatory

2) Mr. Ravinder Kumar Sharma – Vice President ; 3) Mr Sachchidanand Jha– Secretary; 4) Mr. Narendra Gaur– Treasurer; 5) Mr. Mukul Sharma – Executive Member ; 6) Mr. Kumar Rohan – Executive Member ; 7) Mr. Rajesh Choudhary– Executive Member ; 8) Mrs. Richa Bajpai– Executive Member ; & 9) Mrs. Sandhya Singh – Executive Member .

viii. That subject to the aforesaid assurance, commitments of the Developer, the Second party AOA has agreed to take actual, physical possession of maintenance, common area and facilities of the society and commercial shops from the Developer. The parties are desirous of entering into this agreement to complete the process of handing over of the affair of the society & complex to the Second Party by the Developer alongwith maintenance of common areas and facilities as required to be handed over in terms of the U.P. Apartment Act.

And Whereas the terms and conditions of this agreement as mutually agreed between the parties hereto are reproduced hereto into writing, with a view to avoid any possible dispute or controversy in this regard and to secure the rights and liberties of parties hereto as regards said project, their respective responsibilities and obligations.

NOW THIS AGREEMENT WITNESSETH AS FOLLOWS: -

1. This Agreement will be notified with the office of the Sub-Registrar/ D.M Office/ CEO GNIDA GautamBudh Nagar.
2. That subject to the aforesaid assurance, commitments of the First party the Second Party has taken actual, physical possession of which includes but not limited to units, common areas, club, gym, lifts, lobbies, lightings/illumination, decors, furniture, fixtures, toilets, store rooms, swimming pool, supply of electricity, power back-up, security, cctv cameras, sanitary & hygiene facility, garbage disposal, drainage, sewerage, maintenance of generators, water supply, firefighting, pumps, motors, parts & equipment, insurance, parking, signs & marks, parks, green area, and all other allied amenities & accessories, services & facilities and collection of annual maintenance charges (AMC), charges & electricity dues from the flat and shop owners/residents/occupants.
3. That on completion/work order issue of aforesaid project work mentioned in the Annexure - 1 with the quality as per industrial standards, the second party would be exclusively and solely liable and responsible for maintenance of said project and the first party/developer shall not be held liable for maintenance of said project in any manner whatsoever. On completion of said work or issue of work order as per Annexure – 1, this agreement will become effective from 1<sup>st</sup> day of march 2023 and the second party shall exclusively be entitled to collect maintenance charges and electricity charges & power back up charges from its members, owners and occupants of said project and/or complex .
4. That notwithstanding anything mentioned in the agreement, after effectiveness



1. (Part) Teiya Promoters Private Limited

*[Signature]*  
Authorized Signatory

*[Signature]* Smt. J. S. Saroj Saroj  
*[Signature]* ngann



agreement till the annexure-2 & 3 completes and IFMS transfer to the second party by the first party, the first party will not be free from his liability & responsibility towards competent authorities.

5. That notwithstanding anything mentioned in the agreement, that the first party/ the developer has assured, committed and undertaken that they have constructed said residential units and commercial shops, strictly in accordance with sanctioned building site plans, drawings, designs and specifications sanctioned by the competent authority and the building material as regards their quality and quantities specified in the drawings without any violation or contravention thereto, the documents submitted in various authorities. That the necessary documents related to the project but not limited to mentioned in Annexure -3, copies of all NOCs & permissions obtained by the first party in respect of the project will be handed over to the Second party before signing of this agreement. The second party in future if found any deficiency, discrepancy, ambiguity in the documents handed over or missing in the project handover documents i.e. Annexure-3 and deviation on actual ground with respect to documents till one year from the effective date of this agreement, The first party will be responsible for any penalty, dues or any legality by any authority regarding project and/or complex. That on receipts of defects and depreciations in the project by the second party to the first party, the first party would make the same good, repairs, rectify the same on priority basis at his cost, with the quality as per the industrial standards and the first party will be held responsible if any deficiency and discrepancy notified till one year from the effective date of this agreement.
6. Second party will closely observe and monitor the works but not limited to the works mentioned in Annexure-1, installed equipments and running maintenance service on a daily basis. The second party will report to the first party within 60 days from the date of this agreement effectiveness with a view to resolve the issues, if any, to be pointed out by the second party regarding said project, its completion, defects and depreciations therein to enable the first party/developer to make good and rectify the same to the utmost satisfaction of the second party.
7. That on completion of aforesaid project by the first party and strictly fulfilling/complying with the terms of this agreement rules, bylaws and guidelines of the UP Apartments Act, 2010 and RERA 2016 the first party shall be relieved from all its obligations and responsibilities towards said project in full and final.
8. That immediately after effectiveness of this agreement the first party shall apply for electricity, water and sewerage connections of said project in the name of second party/AOA and shall get the same transferred in the name of second party at its [first party] absolute cost, risk and consequences, however, the second party shall cooperate and provide all the relevant documents etc. in getting said connections transferred in its/Association name. On transfer of said connections in the name of second party by the authorities concerned, the second party/AOA shall be exclusively and absolutely liable for



For Pooth Talva Promoters Private Limited

*[Signature]*  
Authorized Signatory

*[Signature]*  
ngaww



payment of consumption charges etc. for essential amenities of water, electricity and sewerage and the first party shall not be liable for the same in any manner, under any circumstances, at any point of time.

- 9. That notwithstanding anything mentioned in the agreement, it has been agreed between the parties that complete Interest Free Maintenance Security(IFMS) deposited by residents which is held by the first party shall be released to the second party, subject to dues of maintenance cleared to the first party by the residents.
- 10. That the first party will hand over all the agreement to the second party at the time of signing of this agreement which were executed by the first party with different agencies/contractors for maintenance and running the affairs of said project to enable the second party to deal with said contractors and agencies for maintenance and running over affairs of said project in proper and effective manner. In case the second party would like to enter into contract with alternative agency/ies /contractor/s, the second party shall be at liberty to do so for running affairs of said project and its maintenance etc. in proper and effective manner, by terminating/removing the previous contracts/ agreements with current contractors/agencies.
- 11. That the first party assures the second party that all the documents provided by the first party to the second party are genuine, legal, valid and authentic documents and/or true/compared copies of their originals and the first party shall be exclusively and solely responsible and liable for their genuine, authenticity and legality in all respects.
- 12. That the owners/occupants of residential units and commercial shops in the project shall enjoy actual, physical possession of their respective units, shops including land underneath and roof rights exclusively and absolutely under the supervision, control and maintenance of second party without any interference, interruption, obstruction, claim or hindrance of first party in any manner, under any circumstances, at any point of time.
- 13. That the both parties hereto have agreed to the dues maintenance charges on the residents for past years and the second party agrees to ask the residents to clear the dues of maintenance charges , subject to place of work order as per Annexure-2 by the first party. The second party shall procure the due maintenance charges from the residents of the society and remit to the first party within 15 days of said work order. The first party make assure herewith to leave interest charges, subject to remittance of such maintenance dues within said 15 days by the second party at its responsibility.
- 14. The parties have understood and admitted the contents of this Agreement and are bound to abide the same in their true letters and spirit.



Signature of the first party

Signature of the second party and Galaxy Mega Apartment Owners Association seal (Reg. GGK972132021-22)

15. That in case of any dispute or controversy as regards this agreement, on account of misinterpretation of any clause or otherwise, the courts at Gautam Budh Nagar, Uttar Pradesh would have territorial jurisdiction into the matter.
16. That the annexures, specifications and schedules attached hereto are part and parcels of this Agreement, duly signed by both the parties in token of their correctness, acceptance and both the parties are bound by the same in their true letters and spirit.
17. If any clause of this agreement are contrary to applicable statutory laws or held to be illegal, invalid or unenforceable, in whole or in part, under applicable laws, such clause or part shall, to that extent, be deemed not to form part of this agreement, the legality and enforceability of the remainder of this Memorandum shall not be affected. In the event of the above mentioned scenario, the provisions of the applicable laws in vogue during such time including that of Uttar Pradesh Apartment (Promotion of Construction, Ownership & Maintenance) Act, 2010 and U.P. Industrial Area Development Act, 1976, any amendments to such acts, the Rules, Regulation or any subordinate legislation made thereunder shall prevail.
18. That this agreement is without the prejudice to the rights, interest and liberties of the second party hereto conferred in the law of land.

**Note- This agreement for Handing Over of Maintenance, common area and Facilities is executed in Two Original counterparts ON E- STAMP Certificate No. IN-UP4225652756102 & IN-UP42257162894602 and shall bear the same legal validity & that both the parties shall retain one original counterpart.**



IN WITNESS WHEREOF THE PARTIES TO THIS AGREEMENT HAVE SET THEIR HANDS ON THIS AGREEMENT ON THE DAY, MONTH AND YEAR FIRST MENTIONED ABOVE.

ARYAN KAUSHIK  
Auth. Signatory  
PANCH TATVA PROMOTER PRIVATE LIMITED  
(Developer)

S. P. Singh  
S. P. Singh  
S. P. Singh  
S. P. Singh



Panch Tatva Promoter Private Limited

M. S. Singh  
Auth. Signatory

Annexure-1

1. Electricity completes the process of dehydration of both transformers and their health certificate .
2. Boom Barrier main gate entry and exit gate and should be properly functional before handing over to the second party.
3. Lifts fitness certificate , health certificates, licenses and AMC for all installed lifts in the project . The first party will have to fulfill all the solutions suggested by OTIS ELEVATOR CO (INDIA)LTD (hereinafter called OTIS) and arrange equipment certificates to the second party. CCTV installed in all lifts are not working and as per the suggestion by OTIS, the lift must have wifi CCTV so the same must be installed in all Lifts.
4. Tower entry beautification with proper sitting arrangement like fan, guard desk, chandelier, etc
5. Fire frightening System All fire water lines need to be leakage free, Fire detection system working report, audit report, NOC, penalty etc from the concerned department to the second party before execution of the agreement.
6. STP Sewage Treatment Plant (hereinafter called as STP) required to submit all documents related with STP, like NOCs, work order, warranty, vendor details etc.
7. LT Room LT panel working report, fitness certificate, automatic changeover main supply to DG and vice versa, panel locks where required, Servicing of LT panel
8. Pumps all pumps, sump pump, water filters, motors, filters of swimming pool submersible etc
9. Gym and Club facilities all gym equipment, indoor games, AC's in the party hall, facilities in clubs like sauna and steam bath should be operational
10. Water Tanks should be properly cleaned by concerned / respective agencies and motorized valves are required for all towers and should be operational.
11. Installation of Emergency/Solar lights in every corner of driveway, main gate, covered parking, park and on blind spots.
12. Repairing main gate, boundary wall, signage, outer boundary wall interlocking pavers etc..
13. CCTV installation in lifts and all required places in premises.
14. Swimming pool requires to rectify all the issues in the swimming pool like broken tiles, not functioning of changing room, water filters, circulation pumps, lights etc
15. All Shaft fittings, like fire and electricity locks, glass, etc
16. Fire equipments like cylinders, nozzles etc
17. Lights, All required floor lights, pole lights and flood lights etc.
18. Dues, bills and penalties:
19. Open Parkings clarification and all parkings maps and all flat owners allotment letters.
20. NOC's, Permissions:
21. Required all documents regarding project and approvals



Project Name: *[Faint text]*  
*[Signature]*  
 Authorized Signatory

*[Signature]*  
*[Signature]*  
 Galaxy VEGA APARTMENT OWNERS ASSOCIATION  
 Reg. GBN/07213/2021-22

Annexure-2

1. Structural, strength and stability Audit by GNIDA authorized agency.
2. Expansion Joints seepage treatment
3. One PNG operated Gensets, extra Genset, transformers as per actual approved by concerned authority.
4. Beautification of transformers an Genset area
5. Commercial area roof shed.
6. Parking stripe paint
7. Repair, Plaster and paint in both parking, common area and towers.
8. Interest Free Maintenance Security(IFMS) to Association.

For Lutch Tata Promoters Private Limited

*[Signature]*  
Authorized Signatory

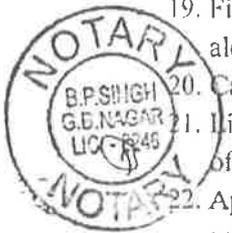
*[Signature]* Sajjanraj  
*[Signature]* ngam



Annexure-3

Before execution of this project handover agreement, below documents and checklist need to be provided, and accepted by the second party.

1. Approved Building Plan: The builder has to hand over a copy of the construction plan along with block-wise and floor-wise details, approved by the local authority.
2. Occupancy Certificate
3. No Objection Certificates: NOCs are provided from water, fire, pollution and electrical authorities.
4. Architect Certificate for the Project.
5. Fire Hydrant Duct Drawings
6. Drainage Line Drawings
7. Annual Maintenance Contracts (AMCs) and vendor information along service records of the purchased equipment, such as generators, gym equipment, sewage and water treatment plants, etc.;
8. Manual drawings, technical details and specifications of sewage and water treatment plans;
9. List of all amenities and assets in the building including movable and immovable ones;
10. Drawings of the Electrical Wiring including Earthing Points
11. Drawings of the Water Piping
12. STP Drawing & certification by Architect/Pollution Control Board
13. Waste Disposal system with approval from Pollution Control Board
14. AMC Documents – Lift and other equipments (if available)
15. Maintenance Schedule for all Assets
16. CCTV Access Control System (if applicable) with user manuals, technical warranty, contracts and inspection report;
17. Drawings of electrical wiring with earthing points, instructions on safety measures, generator set configurations and diesel storage facility;
18. Water piping diagrams, overhead tanks' technical documentations, and documented evidence of rain-water harvesting compliance;
19. Fire/ emergency detectors and alarm systems with technical documents and instructions on resident alert protocol, panic button systems, inventory of hoses, hydrants and fire extinguishers;
20. Car parking with layout and numbering;
21. Lift license documents, clearance to operate them, safety manuals, warranty documents and details of renewal;
22. Approval, specifications and vendor agreements for multi-utility pre-paid meter with validated software and tariff rates;
23. Records of existing maintenance/service staff and their detailed work schedule.
24. Contracts with vendors and contact list of different vendors
25. Advance AMC paid
26. electricity load distributions to residents and their amount
27. All legal documents signed between the builder and the landowner have to be handed over to the society;
28. Deed of conveyance and sale of ownership for every member along with Share Certificate Copies should be duly passed on to the society's office-bearers;
29. Legally binding contracts signed with any vendors or maintenance companies should be provided to the society along with zero dues certificates/guarantee;



For Panch Tava Promoters Private Limited

*M. S. Singh*  
Authorized Signatory

*S. J. Singh*  
*ngam*



*Sanjay Saraswat*

**SANJAY SARASWAT**

**- PRESIDENT**

*Sachchid P.*  
**SACHCHIDA NAND JHA**

**- SECRETARY**

*ngann*  
**NARENDRA GAUR**

**- TREASURER**

**FOR GALAXY VEGA APARTMENT OWNERS' ASSOCIATION  
(Association)**

**WITNESSES:**

*Kumar Rohan*

**(Kumar Rohan)**

*Sachchid P.*  
*ngann*  
*Sanjay Saraswat*



**Galaxy Vega Promoters Private Limited**

*Auslin*  
**Advocate & Notary**

**ATTESTED**  
**B**  
**BRIJ PAL SINGH**  
**ADVOCATE NOTARY**  
**DISTT C<sup>o</sup> NAGAR**  
**3/2/2023**

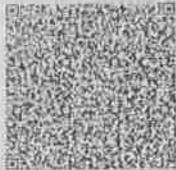


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Government of Uttar Pradesh



e-Stamp

Certificate No. : IN-UP81591697916753W  
 Certificate Issued Date : 15-Jun-2024 08:45 PM  
 Account Reference : NEWIMPACC (SV)/up14053804/ GAUTAMBODDH NAGAR 2/ UP-GSN  
 Unique Doc Reference : SUBIN-UPUP1405380459551606015926W  
 Purchased by : GALAXY DREAM HOME DEVELOPERS PRIVATE LIMITED  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : GALAXY DREAM HOME DEVELOPERS PRIVATE LIMITED  
 Second Party : THE GALAXY NORTH AVENUE II AOA  
 Stamp Duty Paid By : GALAXY DREAM HOME DEVELOPERS PRIVATE LIMITED  
 Stamp Duty Amount (Rs.) : 100  
 (One Hundred only)



Please write or type below the line

ENTRY No. 485/24

AGREEMENT

11 8 JUN 2024

This Agreement ("Agreement") is made and executed at Gautam Buddha Nagar, UP on this day 18<sup>th</sup> day of June 2024 with effect from 1<sup>st</sup> day of July 2024.

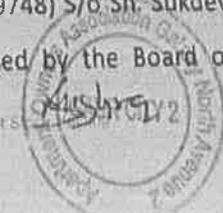
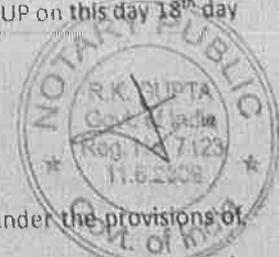
by and between:

**Galaxy Dream Home Developers Private Limited**, A Company incorporated under the provisions of The Companies Act, 1956 and having its registered office at Unit No.105, First floor, Vardhman's Siddhant Shopping Plaza, LSC, Savita Vihar, New Delhi-110092, and Corporate office at 19th floor, Galaxy Blue Sapphire Plaza, Plot no. C, 03, Sector-4, Greater Noida, District- Gautam Buddh Nagar, UP represented by its Authorized Signatory, Sh. Ajay Bisht (Adhaar No. 384007699748) S/o Sh. Sukdev Singh Bish

Authorized Vide Board Resolution dated 15<sup>th</sup> June 2024 passed by the Board of



Signature of Sh. Ajay Bisht



1. The authenticity of this Stamp Certificate is verified at [www.stampcertificates.gov.in](#) or using e-Stamp Mobile App of S...  
 2. The fees of the Stamp Certificate is on the users of the certificate  
 3. In case of any discrepancy please inform the Competent Authority

Directors (certified copy enclosed), to sign and execute this agreement for and on behalf of the Company, hereinafter referred to as "the Developer/First Party".

AND

The Galaxy North Avenue-II Apartment Owners Association, an association formed and registered under the Societies Registration Act, 1860 having its office at Galaxy North Avenue-II, Plot No. GC-03D/GH-03, Gaur City-2, Sector-16C, Greater Noida West, District- Gautam Budh Nagar, through its President Mr. Shailendra Mishra and Secretary Mr. Alok Kumar Pandey and Treasurer Mr. Amardeep Kaushik are jointly executing this agreement for and on behalf of the association, hereinafter referred to as the "the Association/Second Party/AOA".

The First Party and the Second Party shall, unless excluded by or repugnant to the subject or context, be deemed to mean and include their executors, administrators and permitted assignees.

The First Party and the Second Party shall hereinafter individually be referred to as the Party and collectively as the Parties.

**Background:**

WHEREAS:

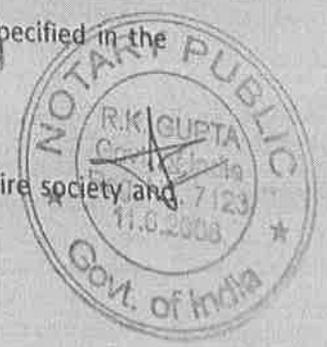
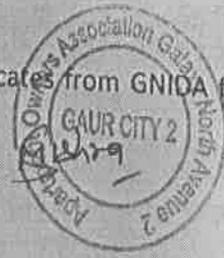
A. The Developer has developed a group housing residential complex under the name and style "The Galaxy North Avenue-II" along with Commercial Area (hereinafter as "complex/Society") comprising of Nine (9) multi-storied towers/buildings, consisting of Total 1294 (One Thousand Two Hundred Ninety-four) Residential Units and 61 (sixty-one) shops along with other common services and facilities being part of the complex in accordance with the sanctioned building plans on Group Housing Plot No.GC-03D/GH-03, admeasuring 30097 sq. mts., situated in GAUR CITY-2, Sector-16C, Greater Noida, District Gautam Buddh Nagar, UP.

ENTRY No. 485/24

B. And the Developer has assured and undertaken that they have constructed said residential units and shops in accordance with sanctioned building and site plans, designs, and specifications as per sanction, norms and Building bye-laws issued by the competent authority and the building material as regards their quality and quantities specified in the drawings.



Handwritten signatures and initials: 'SO' and 'Alok'.



C. The Developer has obtained occupancy certificates from GNIDA for the entire society and

complex and handed over the possession of the flats and shops in the complex to the respective owners.

- D. The owners of the flats in the complex have formed an association in the name of "Galaxy North Avenue-II Apartment Owners Association" for the welfare of residents of the Complex as mandated under the Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Act, 2010 read with Rule 3 of Uttar Pradesh Apartment (Promotion of Construction, Ownership and Maintenance) Rules, 2011.
- E. The Second Party has represented & assured the Developer that it is a legal, validly and lawfully constituted association of flat owners of the Complex Registered under the Provisions of Societies Registration Act, 1860 having the Registration no. GBN/02513/2022-2023 issued by the Deputy Registrar, Meerut on date 10.06.2022 & having its validity upto 09.06.2027 as mandated under the U.P. Apartment Act and there is no dispute among the office bearers of the association. Also, the office bearers of the association have resolved to execute this agreement between the parties.
- F. The Second Party has represented & assured to the Developer that the Second Party is duly elected body of the Apartment Owners Association comprises of Sh. Shailendra Mishra (President), Sh. Prasun Kumar (Vice-President), Sh. Alok Kumar Pandey (Secretary), Sh. Sudhir Verma (Asstt. Secretary), Sh. Amar Deep Kaushik (Treasurer), Sh. Jyoti Kumar Srivastava (Asstt. Treasurer) and Members- Sh. Deepak Bhatt, Sh. Naveen Kumar, Sh. Ajit Kumar Sinha, Sh. Shishupal Singh Rawat.
- G. The Builder **desires to handover** the possession, control, and management of the Society to the **Association, and the Association** agrees to accept handover of running maintenance only from the **1<sup>st</sup> July 2024** and to take complete handover after completion of all pending repair and maintenance work as per Annexures by the First party and manage the society in accordance with the terms and conditions herein.
- H. And the terms and conditions of this agreement as mutually agreed between the parties hereto are reproduced hereto into writing, with a view to avoid any possible dispute or controversy and to secure the rights and liabilities of parties hereto as regards to the said society and their respective responsibilities and obligations.

ENTRY No. 1985/24



SO

Alok



18 JUN 2024

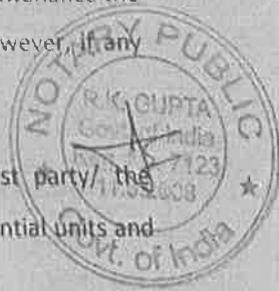
NOW THIS AGREEMENT WITNESSETH AS FOLLOWS:-

1. This Agreement will be Notarized. A copy of the agreement shall be submitted in Deputy-Registrar chit and funds Ghaziabad, CEO GNIDA Gautam Buddh Nagar, and DM Office Gautam Buddh Nagar.
2. That subject to the aforesaid assurance, commitments of both the parties to each other, The developer shall transfer running maintenance of common areas, facilities, and amenities within the Society and the Association/Second Party will take actual control and physical possession of the society which includes, but not limited to, units, common areas, corridors, entry-gates, club, gymnasium, stair-cases, lifts/elevators, lobbies, lightings/illumination, decors, furniture, fixtures, toilets, store-rooms, swimming pool, supply of electricity, power back-up, security, CCTV surveillance system, sanitary & hygiene facility, garbage disposal, drainage, fully functional STP, fully functional DG Sets, automated water supply system, adequate firefighting systems, water pumps, motors, parts & equipment, parking, signs & marks, parks, garden, green area, shopping complex and all other amenities, accessories, services & facilities.
3. That first party shall refund/transfer the balance maintenance charges and electricity amount paid by the residents in advance, to the Second Party as per Annexure-C. (The annexure -C shall be prepared separately on or before 20-June-2024).
4. This agreement will become effective from 1<sup>st</sup> day of July 2024 and the Second Party shall take over the handover of only running maintenance of the society/complex and the second party shall exclusively be entitled and responsible for collection of maintenance charges (CAM), electricity charges, power back up charges, and any other applicable charges from its members, owners and occupants of said society and/or shopping complex and the administration of the Society's finance thereafter. The second party/ADA shall be exclusively and absolutely liable for payment of consumption charges for essential amenities of water, electricity, and expenses for maintenance, safety and security of society and equipment from 1<sup>st</sup> July 2024. Any liability arises if after 1<sup>st</sup> July 2024 regarding running maintenance the builder shall not be responsible subject to the completion of annexure-B. However, if any liability arises at any time for the previous period shall be with first party.
5. That notwithstanding anything mentioned in the agreement, that the first party/ the developer has assured and undertaken that they have constructed said residential units and

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*[Handwritten signatures]*



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shop in accordance with sanctioned building site plans, drawings, designs and specifications sanctioned by the competent authority and the building material as regards their quality and quantities specified in the drawings without any violation or contravention thereto, the documents submitted in various authorities. That the self-certified true copies of the necessary documents related to the society such as Copies of all applicable as on-date NOCs, permissions & No-Dues Certificates (if any or applicable) obtained by the first party from central, state, local authorities, government departments, GNIDA, M/s Gaursons Promoters Pvt. Ltd., NPCL, Water Supply Department, service providers, vendors, suppliers (if any or applicable), in respect of the society (mentioned in Annexure-A), will be handed over to the Second party before or at the time of signing of this agreement.

6. The first party undertake that aforesaid society has been completed by the first party fulfilling/complying with the rules, bylaws and guidelines of GNIDA, the UP Apartments Act, 2010 and RERA 2016 or any other applicable law in force and first party has already received occupancy certificate and NOCs from concerned authorities and departments. That it has been agreed by both the parties that First Party shall complete the repair, maintenance work and make it fully functional as mutually decided by both the parties as mentioned herein in Annexure-B. In addition to the annexure-B both the parties shall follow the directions issued by GNIDA up to the date of execution of this Agreement. The first party shall not be relieved from its obligations and responsibilities towards said society in respect of work mentioned in Annexure-B till the completion of all the mentioned work. The second party shall report to the first party within 30 days from the date of completion of the work for any defects of material or workmanship or functionality. The defects and/ or deficiencies reported in aforesaid services shall be cured by the First Party before handover to the second party.

7. The second party shall apply for the transfer of electricity, water, sewerage connection etc. of said society in the name of second party/AOA. If any cost required to complete transfer process will be borne by the first party. The First party shall cooperate and provide all the relevant documents etc.

8. It has been agreed between the parties that full Interest Free Maintenance Security (IFMS) amount deposited by residents shall be transferred to the Second party as per below



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- a. The first party shall make payment of Rs. 1000000.00 (Rs ten lakh only) to the second party at the date of execution of this agreement, by way of cheque no 795584 dated 18.06.2024 drawn on Yes Bank.
- b. The remaining IFMS amount shall be paid by the first party to the second party contingent upon the collection of the outstanding maintenance dues from the residents. Whatever outstanding maintenance amount the First Party can collect from the residents on monthly basis shall be divided in the ratio of 75:25, that is, from the collected amount 75% shall be paid by the First Party to the Second Party against the balance IFMS amount and remaining 25% of the collected amount shall belongs to the First Party.

9. That the first party will hand over all the agreement to the second party at the time of signing of this agreement which were executed by the first party with different agencies/contractors for maintenance and running the affairs of said society to enable the second party to deal with said contractors and agencies for maintenance and running over affairs of said society in proper and effective manner. In case the second party would like to enter into contract with alternative agency(s) /contractor(s), the second party shall be at liberty to do so for running affairs of said society and its maintenance etc. in proper and effective manner, by terminating/removing the previous contracts/ agreements with current contractors/agencies. Furthermore, the first party shall be liable if any penalty is imposed by any government authority before the completion of repair and maintenance work as mentioned in Annexure-B due to non-functional equipment, machinery, STP.

10. That the first party assures the second party that all the documents provided by the first party to the second party are genuine, legal, valid and authentic documents and/or true/compared copies of their originals and the first party shall be exclusively and solely responsible and liable for their genuine, authenticity and legality in all respects. The First party shall be responsible for any penalty, dues or any legally enforceable debts of any authority or government agencies/department regarding project and/or complex for the period before the execution of this Agreement, the Second Party shall have right to take legal remedies against First Party.

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11. That the owners/occupants of residential units and commercial shops in the society shall enjoy actual, physical possession of their respective units, shops as per approved layout by GNIDA exclusively and absolutely under the supervision, control, and maintenance of second party without any interference, interruption, obstruction, claim or hindrance of first party in any manner, under any circumstances, at any point of time. First Party shall remove all encroachment in the shopping complex before handover of the society/complex to the



*[Handwritten signatures]*



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Second Party.

- 12. The parties have understood and admitted the contents of this Agreement and are bound to abide the same in their true letters and spirit.
- 13. That the annexures, specifications, and schedules attached hereto are part and parcels of this Agreement, duly signed by both the parties in token of their correctness, acceptance and both the parties are bound by the same in their true letters and spirit. The First Party shall complete the work under supervision of AOA as per attached annexure-B within 150 days from the date of execution of this agreement. In case the first party fails to complete the work mentioned due to any reason, then the Second Party shall have liberty to take suitable action as per law against the First Party and hand over process will not take place.
- 14. If any clause of this agreement is contrary to applicable statutory laws or held to be illegal, invalid or unenforceable, in whole or in part, under applicable laws, such clause or part shall, to that extent, be deemed not to form part of this agreement, the legality and enforceability of the remainder of this Memorandum shall not be affected. In the event of the above-mentioned scenario, the provisions of the applicable laws in vogue during such time including that of Uttar Pradesh Apartment (Promotion of Construction, Ownership & Maintenance) Act, 2010 and U.P. Industrial Area Development Act, 1976, any amendments to such acts, the Rules, Regulation or any subordinate legislation made thereunder shall prevail.
- 15. That this agreement is without the prejudice to the rights, interest and liberties of the parties hereto conferred to them respectively in the law of land.
- 16. This agreement is executed in two counterparts in original and each party shall retain one original.
- 17. This Agreement shall be governed by and construed in accordance with the applicable laws. Any disputes arising out of or in connection with this Agreement shall be subject to the exclusive jurisdiction of the courts at Gautam Budha Nagar Uttar Pradesh.

In Witness Whereof, the parties hereto have executed this Agreement on the date first above written



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18 JUN 2014

For Galaxy Dream Home Developer Pvt. Ltd.  
(Developer/First Party)

FOR Galaxy North Avenue-II APARTMENT OWNERS  
ASSOCIATION  
(Society/Second Party)



Auth. Signatory



Shallendra Mishra (President)

*Alok Kumar Pandey*  
Alok Kumar Pandey (Secretary)

*Amr Deep Kaushik*  
Amr Deep Kaushik (Treasurer)

WITNESSES:

- Vikas Anand*  
H.NO-4674 Street Mohan Singh Jat  
Pohari Dhiera Sadar Bazar Delhi-110006  
Aadhar no - 765760593409
- Siddhi*  
SIDDHI VERMA  
B-1460, Galaxy North Avenue-2  
Gaur City-2, Greater Noida West, G.B.Nagar.  
Aadhar No. 941833044847

ANNEXURE: A: List of Documents

ANNEXURE: B: Mutually Agreed Work to be done

ANNEXURE: C: Details of Paid-in Advance Maintenance and Electricity Charges to be transferred to AOA.



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18 JUN 2024

ATTESTATION  
R. K. GUPTA  
Notary Public  
Govt. of India

NA-2 AGREEMENT - ANNEXURE - B

Sl. No.	Work	Work Detail
1	Repair, Plaster and painting	The first party shall cure seepage, leakage and repair plaster of all common areas applying appropriate material. • Builder shall use appropriate material for water proofing. (two component polymer based water proofing on terrace) • Builder shall also repair all the cracks / damages on the driveway, pathway, ramps, slopes • Builder shall (post rectification/repair work of seepages, leakages and damages) painting to provide on repaired area.
2	Exit Gate	If it approved by the authority then builder will pay the fees and same can be done by the AOA in their tenure.
3	Transformer	• The existing 3 nos. of Power Transformers (3 X 1600 KVA) to be handed over post checking their health and rectifications of any defect. • Builder shall Handover the Power Transformers installed to cater to the power load committed by the builder to the residents and shop owners. Repair and maintenance of panels/breakers in the LT & HT Room.
4	DG Set	• Builder shall handover the DG sets for the committed power backup to residents, common area and shop owners. Also repair and maintenance of panels /breakers installed in the LT Room. Builder shall configure the DG Synchronization and automation work with auto-on and off. • Builder shall install PNG kit and provide connection for 750KVA DG-Set. • Builder shall provide DG health report from authorized OEM/Distributor/Service Provider. • Builder shall ensure that earthing lines are clearly visible, cable trenches are properly closed, faulty cables repaired/ dressed/ cable trays of common area.
5	Sewerage (Chamber, lines, septic tanks, STP)	STP Plant will be rectified and operational. Also builder will provide the UF System for flushing line of all the flats, towers, shops and club house area. Builder will also provide a water test report of third party with AOA. Whitewash along with proper drainage and lightings in the STP Room is in builder scope. • All equipment ex. MBBR Tank, RCF Filer, Sludge Pump, ACF, MGF, and all by-pass and irrigation pumps shall be handed over to AOA in good and running condition. • NOC for STP shall be provided from competent authority by builder.
6	Water System	• Builder shall submit application to increase the intake pipe size to source authority/ ganga water and perform the activity after approval. • Builder shall handover Underground and overhead water tanks in good condition post cleaning. All the plumbing pipes and fixtures shall be repaired /rectified for seamless water supply and avoid leakages. • Builder shall complete the automation of the water tank storage system (Electrical & Mechanical) with sensors to avoid wastage of water. Builder shall provide health assessment report and handover the equipment in good and running conditions after repair and maintenance of the same. • Builder shall provide the pump room in good condition while ensuring proper lighting, ventilation, drainage etc. to the society along with proper repair of defects / damages along with whitewash. • Builder shall repair overhead tanks as required with appropriate material.
7	Fire Protection and Fire Safety	• Builder shall provide the complete fire system including but not limited to Fire Engine Pumps, Main hydrant pumps, Hydrant Jockey pumps, Main sprinkler pumps, Sprinkler jockey pumps, Sprinklers, Fire Extinguisher, Fire Detectors, leakage free fire pipes, Fire Alarms, PA System, Fire hose pipes / reels / nozzles of common area etc. in good and running condition along with a report from the fire department. • Builder shall provide NOC for fire system from fire department.
8	Lifts / Its Accessories	• Builder shall provide lifts in good condition along with its accessories like Lights, Emergency Lights, Car Top Light, Pit Light, Machine Room Light ARD & Its batteries, MRO Devices & its batteries, Exhaust fan, Communication System. Builder shall also repair the damages in machine room and ensure proper ventilation as recommended by lift OEM. • Builder shall ensure that all the lifts are under CAMC from its OEM for current financial year and shall make payment till the handover effective date will be 1st July 2024. • Builder shall arrange the health certificate of the lifts from its OEM valid for one year from date of handover.
9	Swimming Pool	• Builder shall provide health assessment report/certificate of swimming pool for leakage and seepage. (No Leakage in pool till now i.e. 14-6-2024). Builder shall provide the NOC / Permission from concerned authority to operate swimming pool and shall provide the required staff operator to run the swimming pool. Operational cost shall be in AOA Scope from 1st July 2024. (i.e. Handing over of collection amount)
10	Water Conservation and Rainwater Harvesting	• Builder shall made the rain water harvesting and water conservation system operational as per the norms.
11	Boom Barrier, Speed Breakers, and Intercom	• Builder shall provide Boom Barrier at main gate and exist points having RFID facility for proper entry and exit of the vehicles. • Builder shall install adequate nos. of plastic speed breakers within the society at entry points of towers, within shops, main gate etc. • Builder shall provide intercom to all the residents on priority basis.
12	CCTV and accessories	• Builder to provide CCTV at all the critical locations including but not limited to Main Gate, Pathways, Parkings, Tower Entrance, Lifts, Shops, IT Room, LT Room, Gym, Club House, Gaming Zone, Park, etc with proper display at Guard Room. • Builder shall provide the CCTV room in good condition while ensuring proper lighting, ventilation to the society along with proper repair of defects / damages along with whitewash.



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13	Gym Equipment, Club and other amenities within the club	<ul style="list-style-type: none"> <li>• Builder shall provide adequate Gym Equipment in good and working condition. The equipment in Gaming Zone in Club shall also be repaired before handover.</li> <li>• Builder to repair electrical, plumbing, and other fitting / fixtures along with replacement/repair of ACs installed in club house, gym, gaming zone area before handover.</li> <li>• Builder shall repair and made steam bathroom, sauna bathroom in good and working condition.</li> <li>• Builder shall provide the required permission/NOC/Approval to operate Gym in society before handing over of the running maintenance</li> </ul>
14	Lights/Streetlight / Solar Panels	<ul style="list-style-type: none"> <li>• Builder shall provide required nos. of IP65 streetlights to maintain the illumination and also to provide the Solar Panel ID Nos; Solar lights.</li> <li>• Builder shall repair/replace all faulty/missing lights in corridor, parking, parks, gates, and all other common areas.</li> </ul>
15	Allotment of Parking	<ul style="list-style-type: none"> <li>• Builder shall provide allotted parking with marking to all the resident and provide a copy to the AOA.</li> <li>• Builder shall provide properly visible marking of parking.</li> </ul>
16	Landscape / Trees	<ul style="list-style-type: none"> <li>• Builder shall provide the landscape / grass / trees as required in park and common area</li> </ul>
17	Fully furnished ADA office	<ul style="list-style-type: none"> <li>• Builder shall provide fully furnished ADA office having ACs, Fans, Executive Chairs &amp; Tables, Storage etc. along with required IT equipment (1 nos. of Laptop, 1 desktop, 1 all in one duplex printer, Landline, Intercom etc.)</li> </ul>
18	Solid Waste Management and Disposal	<ul style="list-style-type: none"> <li>• Builder shall provide the solid waste management machine (with FAVS (forced air ventilation system) and to repair the damages of the garbage room including required civil repair used for segregation and disposal of waste.</li> </ul>
19	Common Toilets	<ul style="list-style-type: none"> <li>• Builder shall repair/replace the faulty equipment/ fixtures in existing toilets at main gate, near A tower, Shoppe, Club House and maintenance office.</li> </ul>
20	Lockable Doors in shafts etc	<ul style="list-style-type: none"> <li>• Builder shall provide lockable doors at all the electrical shafts, fire shafts, utility shafts, terrace, entry and exit points, LT room, HT room, Pumps room etc. of the society.</li> </ul>



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19 8 JUN 2024



# GROUND WATER DEPARTMENT (copy)

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 8 (C)

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017769**

**VALID FROM 10/07/2024 TO 09/07/2029**

Name of the Applicant	PRADEEP KUMAR AGRAWALLA		
Address of the Applicant:	19TH FLOOR OFFICE TOWER GALAXY BLUE SAPPHIRE PLAZA PLOT NO.03 SECTOR-04 GREATER NOIDA WEST		
Company Name:	ASTEROID SHELTERS HOMES PVT LTD	Company Address	Plot No.C-01 A, Sector-4, Greater Noida, G.B Nagar U.
Serial No. of Application Form	GTBN0424NCO0037	Date of Submission	08/04/2024
Specimen Signature of the User:			
Location particulars:			
District	Gautam Buddh Nagar	Block	Greater Noida Authority
Plot No.	C-01 A		
Municipality/Corporation	N/A	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m <sup>3</sup> /hr.)	15.00	Date of Energization (In Case of Electric Pump)	17/01/2016
<b>Particular of the Existing Well and Pumping Device</b>			
Type of the Well	Tube Well/Boring	Purpose of the Well	Commercial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	10.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	15.00	Maximum Allowable Running Hours Per Day:	6.60
Maximum Allowable Annual Extraction of Ground Water:	29700.00	Recharge Required:	58501.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

**SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :15/07/2024

Place:Gautam Buddh Nagar

**This certificate is electronically generated and does not require digital signature**

## PAYMENT DETAILS

<b>Application No</b>	GTBN0424NCO0037
<b>Applicant Name</b>	PRADEEP KUMAR AGRAWALLA
<b>Payment Status</b>	Transaction done successfully
<b>Amount</b>	178200.00
<b>Transaction No / Challan No</b>	BHV240003546
<b>Payment Date</b>	11/07/2024 6:51:04 PM